

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.624
CP-201/58(3)/ND/2022

IN THE MATTER OF:
Ms. Shilpi Jain

...APPLICANT

Vs

M/s. Centax Publications Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 58(3) of Comp. Act, 2013

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Applicant

**:Adv Navin Kumar Singh, Adv.Vaibhav
Joshi**

For the Respondent

:Adv Gagan Mathur with Adv Shitanshu

ORDER

Due to paucity of time, matter is adjourned to **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)